

- (6) अध्यक्ष, लेखांकन मानक बोर्ड, भारतीय चार्टर्ड अकाउंटेंट संस्थान
(7) अध्यक्ष, लेखापरीक्षण एवं बीमा मानक बोर्ड, भारतीय चार्टर्ड अकाउंटेंट संस्थान।

[फा. सं. एनएफआरए-05/6/2018-एनएफआरए-एमसीए]

के. वी. आर. मूर्ति, संयुक्त सचिव

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 23rd March, 2022

G.S.R. 220(E).—In exercise of the powers conferred by sub-section (3) of section 132 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules, namely:-

- 1. Short title and commencement.** – (1) These rules may be called the National Financial Reporting Authority appointment of Part-time members, Rules, 2022.
(2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Appointment of Part-time member.-**

The National Financial Reporting Authority shall consist of the following Part-time members, namely:-

- (1) Shri KVR Murty, Joint Secretary, Ministry of Corporate Affairs
- (2) Dr. Kavita Prasad, Director General (Commercial-I), Comptroller and Auditor General
- (3) Ms. Sudha Balakrishnan, Chief Financial Officer, Reserve Bank of India
- (4) Shri Amarjeet Singh, Executive Director, Securities and Exchange Board of India
- (5) President, Institute of Chartered Accountants of India
- (6) Chairperson, Accounting Standards Board, Institute of Chartered Accountants of India
- (7) Chairperson, Auditing and Assurance Standards Board, Institute of Chartered Accountants of India.

[F. No. NFRA-05/6/2018-NFRA-MCA)

K.V.R. MURTY, Jt. Secy.

MINISTRY OF CORPORATE AFFAIRS**NOTIFICATION**

New Delhi, the 22nd July, 2022

G.S.R. 602(E).—In exercise of the powers conferred by sub-section (3) of section 132 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the National Financial Reporting Authority appointment of Part-time members, Rules, 2022, namely:—

1. Short title and commencement.—(1) These rules may be called the National Financial Reporting Authority appointment of Part-time members (Amendment), Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Financial Reporting Authority appointment of Part-time members, Rules, 2022, in rule (2), for serial number (4) and entries relating thereto, the following shall be substituted, namely:—

“(4) Shri S.V. Murali Dhar Rao, Executive Director, Securities and Exchange Board of India”.

[F. No. NFRA-05/6/2018-NFRA-MCA]

INDER DEEP SINGH DHARIWAL, Jt. Secy.

Note:—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(i), *vide* notification number G.S.R. 220(E), dated the 23rd March, 2022 and subsequently amended *vide* notification number G.S.R. 400(E), dated the 25th May, 2022.